

ITEM NO.38 Court 10 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14489/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in SAD No. 246/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANJALI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

WITH

SLP(C) No. 14675/2021 (XI)

(FOR ADMISSION and I.R. and IA No.117915/2021-EXEMPTION FROM FILING O.T. and IA No.117914/2021-DELETING THE NAME OF PETITIONER/RESPONDENT and IA No.117916/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.117913/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES.)

SLP(C) No. 15581/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118769/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118770/2021-EXEMPTION FROM FILING O.T. and IA No.118766/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..).)

SLP(C) No. 16558/2021 (XI)

(FOR ADMISSION and I.R. and IA No.125531/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125553/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.125530/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 16002-16003/2021 (XI)

(FOR ADMISSION and I.R. and IA No.129412/2021-EXEMPTION FROM FILING O.T. and IA No.129468/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES.)

SLP(C) No. 17019/2021 (XI)

(FOR ADMISSION and I.R. and No.137723/21A021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.137725/2021-EXEMPTION FROM FILING O.T. and IA No.137724/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.137722/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES.)

Diary No(s). 32296/2021 (XI)

IA No. 3482/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT**IA No. 3483/2022 - EXEMPTION FROM FILING O.T.****IA No. 3485/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****Date : 04-03-2022 This petition was called on for hearing today.****CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY****For Petitioner(s) Mr. Shail Kumar Dwivedi, AOR
Mr. Sarvesh Singh, Adv.
Ms. Vibha Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.****Ms. Kaveeta Wadia, Adv.
Ms. Malvika Kapila, AOR
Ms. Nidhi Mohan Parashar, AOR
Ms. Tanwangi Shukla, Adv.
Mr. Vikrant Kumar, Adv.****Mr. Kausar Raza Faridi, AOR****Ms. Mantika Haryani, Adv.
Ms. Astha Sharma, AOR****For Respondent(s) Mr. Vinod Diwakar, Adv./AAG-UP
Mr. Pradeep Misra, AOR
Mr. B N Dubey, Adv.
Mr. Suraj Singh, Adv.
Mr. Abhinav S Aggarwal, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Mr Mayank Pandey, Adv.
Mr. Gaurav Singh, Adv.
Ms Ayushi Singh Adv.****Mr. Abhinav S. Aggarwal, Adv.
Ms. Swega Aggarwal, Adv.
Mr. Virender Vashisht, Adv.****UPON hearing the counsel the Court made the following
O R D E R****In view of letter circulated by learned counsel for the
petitioners seeking adjournment, matters stand adjourned for two
weeks.****(JAGDISH KUMAR)
COURT MASTER (SH)****(RENU KAPOOR)
BRANCH OFFICER**